

**SHRI SHYAMNANDAN MISHRA:** How do we know the gravity of the offence?

**MR. SPEAKER:** If you want to know the facts, he has given a statement saying that he is dissatisfied with the educational system and, therefore, he shouted. The statement says, "I am dissatisfied with the state of educational system. That is why I wanted to lodge a protest." Nothing more than that. That is all.

**SHRI JYOTIRMOY BOSU:** Sir, after listening to your observation, I thought it fit that I move a motion. I have moved a motion that he be released forthwith. You can put that before the House and you can take the consensus of the House.

**MR. SPEAKER:** All that you have to say is, whether we should warn him or let him off without any warning. I put that to you.

Those who are for warning him may please say Aye.

SEVERAL HON. MEMBERS: Aye.

**MR. SPEAKER:** Those who are against warning him may please say, No.

SOME HON. MEMBERS: No.

**MR. SPEAKER:** The Ayes have it; the Ayes have it.

So, he will be warned and let off.

**AN HON. MEMBER:** What will be the language of warning?

**MR. SPEAKER:** It will be just, "he is warned."

**SHRI JYOTIRMOY BOSU:** He is a young boy. When he goes for looking for jobs, this warning will act against his interest.

**MR. SPEAKER:** The House has decided it.

19-44 hrs.

#### RESIGNATION BY MEMBER

**MR. SPEAKER:** I have to inform the House that I have received a letter dated the 23rd December, 1977 from Shri Ram Naresh Yadav, an elected Member from Azamgarh constituency of Uttar Pradesh, resigning his seat in Lok Sabha. I have accepted his resignation with effect from today the 23rd December, 1977.

111LS-15

19-45 hrs.

#### MESSAGE FROM RAJYA SABHA

**SECRETARY:** Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha. I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 23rd December, 1977, passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Forty-fourth Amendment) Bill, 1977, which was passed by the Lok Sabha at its sitting held on the 20th December, 1977."

19-45 hrs.

#### STATEMENT RE. RECENT INCIDENTS OF SABOTAGE

**THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH):** Sir, in the course of discussions on a Calling Attention Notice in this House last month on the recent incidents of sabotage in the country directed against vital installations like Railways, AIR, Power Plants etc., I had promised that before the House adjourns I shall try to make another statement on the subject. I had already indicated that it had been impressed upon State Governments concerned and the Delhi Police that no efforts should be spared in making thorough and comprehensive investigations into all these incidents. Arrangements for greater vigilance and protection of all vital installations had also been taken in hand. Fullest cooperation of the Central Government has also been extended to the concerned law enforcement agencies in completing their investigations and in taking all steps according to law against the guilty.

Of the 4 incidents on the Railways in November where the circumstances led to a strong suspicion of sabotage, some break through has been made in the investigations into the derailment of the goods train between Mana and Murtaipur on 19th November in Maharashtra. The other three accidents on the Railways are still under investigation. Some progress has also been made into the case of sabotage at the Chandrapura Thermal Power Station in Bihar. Investigations in regard to the blast at Hardua-ganj Power Plant, the explosion in the